IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH, ALLAHABAD.

Contempt Petition No. 198 of 2001 In Original Application No. 1122 of 2001.

this the 20th day of November 2001.

HON'BLE MR. S. DAYAL, MEMBER (A) HON'BLE MR. RAFIQ UDDIN, MEMBER (J)

Smt. Asha Kumari W/o Sh. Shyam Behari, R/o Quarter No. 1/1
Teachers Colony, Kendriya Vidhyalaya School-1, Air Force
Station, District Agra.

Applicant.

By Advocate : Sri A. Rajendra.

Versus.

- T. Singh, principal, Kendriya Vidhyalaya, Baad,
 Railway Colony, Mathrua.
- Dr. M.S. Verma, Asstt. Commissioner, Kendriya
 Vidhyalaya Sangathan, Regional Office, Sector 'J',
 Aliganj, Lucknow.

Respondents.

By Advocate : Sri N.P. Singh.

ORDER (ORAL)

By Hon'ble Mr. S. Dayal, Member (A)

This Contempt petition has been filed for wilful disobedience of the interim orders granted by this Tribunal in O.A. No. 1122 of 2001 whereby the respondents were directed to permit the applicant to join as Group 'D' Safaiwali at Kendriya Vidyalaya, Baad, Mathura and to be paid the salary. The applicant was required to vacate the residential quarter at Agra within 2 weeks from the date of joining at Mathura.

2. The learned counsel for the respondents has filed Counter reply in which Annexure A-1 shows that orders have

been issued for permitting the applicant to join her duties. The applicant has, in pursuance of the order, joined her post as per the statement given by the learned counsel for the respondents at bar.

3. In view of the above, the interim order stands complied with and the Contempt proceedings is, therefore, dropped. Notices issued to the respondents are hereby discharged.

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MEMBER (J)

MEMBER (A)

GIRISH/-